

निकायो के अन्तर्गत सेवा करने के लिये भर्ती किये जाते हैं। उनकी वेतनराशि का निर्धारण उन की डिग्री तथा सेवा शर्तों की सम्पूर्णता को ध्यान में रखते हुए किया जाता है। एलोपैथिक डाक्टरों तथा आयुर्वेदीय वैद्यों की वेतन परिलब्धियों तथा पदस्थिति को समानता प्रदान करना सम्भव नहीं है।

बाजरा (मिलेट) और गेहूँ की बसूली मूल्य में वृद्धि

7094. श्री श्रीकार लाल बेरवा :

श्री एम० एस० संजीवी राव :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार ने बाजरे और गेहूँ के बसूली मूल्य क्रमशः 70 रुपये और 76 रुपये प्रति क्विंटल निर्धारित किये हैं,

(ख) क्या सरकार का विचार अन्य वस्तुओं के मूल्यों में वृद्धि को ध्यान में रखते हुए बाजरे और गेहूँ के उपरोक्त बसूली मूल्यों में पुनरीक्षण करने का है, और

(ग) यदि हाँ, तो कब तक ?

कृषि मंत्रालय में राज्य मंत्री (श्री अण्णासाहेब पी० शिन्दे) (क) सरकार ने बाजरे (मिलेट) और गेहूँ का अधिप्राप्ति मूल्य निम्न प्रकार से निर्धारित किया है

बाजरा (मिलेट)	₹० प्रति क्विंटल
1	2
1 बाजरा	60 00
2 ज्वार	58 00
3 रागी	57.00
4 कोदो और कुटकी	50 00

1 2

गेहूँ

1 विशिष्ट प्रकार की बढिया किस्मे	82 00
2 देशी लाल किस्म	71 00
	से 74 00
3 अन्य किस्मे	76.00

(ख) फिलहाल अधिप्राप्ति मूल्यों में फेर बदल करने का कोई विचार नहीं है।

(ग) प्रश्न नहीं उठता।

Progress of Panchayati Raj in Dadra and Nagar Haveli

7095 SHRI RAMUBHAI PATEL.

SHRI D P. JADEJA:

Will the Minister of AGRICULTURE be pleased to state

(a) the progress of Panchayati Raj activities in the Union Territory of Dadra and Nagar Haveli, and

(b) why are they not given any more responsibilities?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF SHER SINGH): (a) and (b) The Panchayats in Dadra and Nagar Haveli are of recent origin and consist of ten Village Panchayats covering whole Territory and the Varishta Panchayat constituted under the Dadra and Nagar Haveli Act, 1961. There were no elected Panchayats prior to 1968. While the Members of the Village Panchayats are directly elected by the people, those to the Varishta Panchayats are indirectly elected by Members of the Village Panchayats.

The functions of the Panchayats cover Public Health, Sanitation, Public Works, Planning and Development, Administration, Social Welfare, Education and Culture, on generally same lines as in Goa, Daman and Diu. The functions of the Varishta Panchayats are advisory in nature and this Institution is regularly consulted on all imported matters and kept informed of developmental activities and schemes.

So far Panchayats performance in raising revenues and grant-in-aid works are not commensurate with their existing powers as these institutions are new and the territory is economically backward.

Farmers' relief work in Dadra and Nagar Haveli

7096. SHRI RAMUBHAI PATEL
SHRI D. P. JADEJA:

Will the Minister of AGRICULTURE be pleased to state the measures taken in Dadra and Nagar Haveli areas for helping the people in farmer relief work?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): The Dadra and Nagar Haveli Administration has reported that the following measures have been taken:—

- (i) Recovery of land rent and other Government dues have been deferred in full in eight villages and half in twenty-five villages on the basis of crop assessment;
- (ii) Although adequate employment was generally available for rural population until January, a large number of works has been opened thereafter;
- (iii) To deal with any possible shortage of drinking water, boring and blasting of wells and digging of tubewells has

been undertaken. Supply of water by trucks is also in progress wherever necessary;

- (iv) A voluntary relief committee has been organised by leading citizens of the Territory, which proposes to start distribution of foodgrains from 1st May, 1973 with the assistance of the Administration; besides, the Administration has undertaken distribution of grains on loan basis

Land Reforms Act in Dadra and Nagar Haveli, Goa

7097 SHRI RAMUBHAI PATEL:
SHRI D. P. JADEJA:

Will the Minister of AGRICULTURE be pleased to state:

(a) when the land Reform Act for Dadra and Nagar Haveli, Goa came into force, and

(b) the progress thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) The Dadra and Nagar Haveli Land Reform Regulation, 1971 was promulgated on the 8th December, 1971. The Goa, Daman and Diu Agricultural Tenancy Act, 1964 providing for temporary protection of tenants and the fixation of maximum rent payable by a tenant came into force on the 8th February, 1965. Revision of the Regulations for Dadra and Nagar Haveli as well as the tenancy law for Goa, Daman and Diu is under consideration

Buffer stock of foodgrains and restructuring cropping pattern

7098 SHRI SHRIKISHAN MODI:
SHRI P. M. MEHTA:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are considering two pronged strategy for